

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1651**

**TO BE ANSWERED ON THE 21ST DECEMBER, 2022/ AGRAHAYANA 30, 1944
(SAKA)**

SPECIAL REMISSION GRANTED UNDER "AZADI KA AMRIT MAHOTSAV"

1651 SHRI BINOY VISWAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of prisoners serving a sentence of life imprisonment who have been granted special remission as part of the celebrations for 'Azadi ka Amrit Mahotsav';

(b) the number of prisoners convicted for heinous offences against women and children who have been granted special remission as part of the celebrations for 'Azadi ka Amrit Mahotsav'; and

(c) the number of prisoners convicted of heinous offences who are scheduled to be released in the 2nd phase of 'Azadi ka Amrit Mahotsav' i.e. 26th January 2023?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (c): As part of celebrations of the 'Azadi ka Amrit Mahotsav', the Government of India had approved a scheme to grant special remission to specific categories of prisoners and release them in three phases on 15th August, 2022, 26th January, 2023 and on 15th August, 2023. Detailed Guidelines regulating this scheme have been provided to the States/Union Territories (UTs) and are available on the Ministry of Home Affairs website at: https://www.mha.gov.in/division_of_mha/women-safety-division. In terms

of the guidelines provided on the subject, persons convicted with sentence of life imprisonment and those convicted of heinous offences, including offences against women and children, are not eligible for special remission under this scheme.
